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CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD.

O.A.No.915 of 1994.

Dated the 9th July, 1997.

BETWEEN :

S.P.Govardhan, aged about 53 years,  
Son of C.S. Perumal, Assistant  
Station Director, All India Radio,  
Karnool, A.P.

... Applicant

And

1. Director General,  
All India Radio,  
Akashwani Bhavan,  
New Delhi.

2. Government of India,  
represented by its  
Secretary, Ministry of  
Information & Broadcasting,  
New Delhi.

... Respondents

Counsel for the Applicant :- Mr. P.B. Vijaya Kumar.

Counsel for the Respondents:- Mr. N.R. Devaraj, Sr.C.G.S.C.

—  
CORAM :

HON'BLE MR. R. RANGARAJAN, MEMBER (ADMINISTRATIVE)

HON'BLE MR. B.S.JAI PARAMESHWAR, MEMBER (JUDICIAL)

ORDER ( ORAL )

(Per Hon. Mr. R. Rangarajan, Member (A) )

Heard Mr. V. Durga Rao for Shri P.B.Vijaya  
Kumar for the applicant and Mr. N.R. Devaraj, for the  
respondents.

2. This O.A. is filed praying for a direction  
to the respondents to promote the applicant as Station  
Director with effect from the date on which his  
immediate junior was promoted to that post with all  
consequential and attendant benefits including  
seniority.

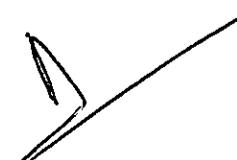
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3. When this O.A. was taken up for hearing, order No.1/95-B(A) dated 3rd January, 1995 ( this order has been taken on record) was produced. As per this order, the applicant was promoted to the grade of Station Director (Ordinary Grade), All India Radio and Doordarshan with effect from 9.1.1992 i.e. the date, on which his immediate junior took charge of the post and posted as such at All India Radio, Raipur. This order also indicates that the applicant will be entitled for arrears of pay and allowances with effect from the date of promotion to the post of Station Director (Ordinary Grade) in All India Radio/ Doordarshan.

4. From the above order, it is evident that the applicant has been promoted to the post of Station Director on par with his immediate junior. But the learned counsel for the applicant submits that one U. Roshaiah is his immediate junior and that Shri Roshaiah was promoted in the year 1985 and hence the applicant should have been promoted from that date. To substantiate his case, he produced a list purported to be a seniority list wherein the name of Shri U. Roshaiah is shown below the applicant. We have perused that list which does not indicate that the said list was issued as a seniority list. Hence we cannot give any direction basing on that list. In view of that we have no other alternative except to rely on the order No.1/95-B(A) dated 3rd January, 1995 and on that basis it is to be held that the prayer of the applicant has been fully complied with.

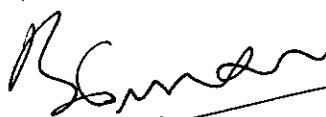
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5. If the applicant feels aggrieved by the order No.1/95 dated 3rd January, 1995, he is at liberty to file a fresh O.A. for promotion to the post on par with some other junior whom he thinks is his real immediate junior.

In view of the above, this O.A. is disposed of as infructuous.



(B.S.JAI PARAMESHWAR)  
MEMBER (JUDICIAL)

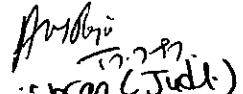
9.7.97



( R. RANGARAJAN )  
MEMBER (ADMINISTRATIVE)

Dated the 9th July, 1997  
Dictated in the Open Court.

DJ/9797.



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(b)

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED:

9/7/97

ORDER/JUDGEMENT

M.A./R.A./C.A. NO.

D.A. NO.

in-  
91594

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक अधिकार अधिकार

Central Administrative Tribunal

मेष्ट्रा/DESPATCH

28 JUL 1997

हाईकोर्ट न्यायपीठ  
HYDERABAD BENCH